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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 14th July, 1975.

NOTIFICATION
INCOME TAX

No.962(F.No.404/63/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri V.M. Shelat who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri N.N. Deveshwar made under Notification No.190(F.No.404/274/72-ITCC) dated the 18th September, 1972 is hereby cancelled with effect from the date Shri V.M. Shelat takes over charge as a Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri V.M. Shelat takes over as Tax Recovery Officer.

Sd/-

(T.R. Aggarwal)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.962(F.No.404/63/75-ITCC):

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(T.R. Aggarwal)

Deputy Secretary to the Government of India

NO:CC/ITCC/1022/279/RSP/75